

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, AT CHENNAI
ORIGINAL APPLICATION No. 86 OF 2025**

**Aranya, Parisara Mathu
HavamanaBadalavane Sangha**

...APPLICANT

VERSUS

State of Karnataka and Others

...RESPONDENTS

INDEX

S. No.	Document	Pages
1.	REPORT ON BEHALF OF RESPONDENT NO. 5	1-6

Filed by



**Darpan KM
Standing Counsel
State of Karnataka
LGF, K-6, Lajpat Nagar - III
New Delhi 110 024
darpan.advocate@gmail.com | +91 98991 25060**

Date: 08.05.2026

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, AT CHENNAI
ORIGINAL APPLICATION No. 86 OF 2025

Aranya, Parisara Mathu
HavamanaBadalavane Sangha

...APPLICANT

VERSUS

State of Karnataka and Others

...RESPONDENTS

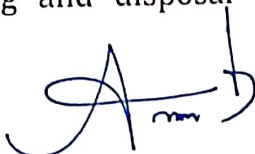
REPORT ON BEHALF OF RESPONDENT NO. 5

MOST RESPECTFULLY SHOWETH:

- 1.The present Original Application has been filed by the Applicant raising issues relating to alleged improper solid waste and plastic waste management along NH66 and railway tracks between Surathkal, Nanthur and Talapady in Dakshina Kannada District.
- 2.It is submitted at the outsetthat the answering Respondent - Town Municipal Council Kundapura is not a proper or a necessary party for the reasons afore-stated in the present Report.
3. It is respectfully submitted that the averments and allegations set out in the present Original Application are confined entirely to locations and stretches that do not fall within the territorial and administrative jurisdiction of the answering Respondent. The areas referred to by the Applicant, including the concerned portions of National Highway-66 and the railway tracks, are situated outside the jurisdiction of the answering Respondent.


Chief Officer
T.M.C., Kundapura

4. The waste dumping locations shown in the annexures and photographs relied upon by the Applicant do not fall within the limits of Town Municipal Council Kundapura.
5. It is submitted that NH66 passes through Town Municipal Council Kundapura. limits only in a limited stretch measuring approximately 3.2 km (out of 3.2 km 2.6 km stretch is Fly over NH), namely Vinayaka-shastri circle- Sangam. The stretch referred to by the Applicant in the Original Application does not fall within the above jurisdiction of this answering Respondent.
6. It is submitted that the railway tracks as well as Mangalore Junction railway station (MAQ), as referred to in the application, fall outside the territorial jurisdiction of the Town Municipal Council, Kundapura.
7. It is submitted that the National Highway as well as the Railway tracks are to be maintained by the NHAI and the Railways respectively.
8. Without prejudice to the above, it is submitted that Town Municipal Council Kundapurais strictly complying with the Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016.
9. It is submitted that the answering Respondent has made many schemes and maintenance of waste under the Plastic Waste Management Rules, 2016;
 - I. Town Municipal Council Kundapura has established infrastructure for segregation, collection, storage, transportation, processing and disposal of plastic waste.
 - II. Town Municipal Council Kundapura is carrying out segregation, collection, storage, transportation, processing and disposal of

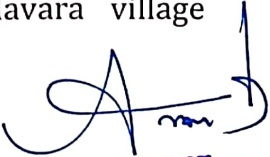

Chief Officer
T.M.C., Kundapura

plastic waste from all households, commercial, institutional and other non-residential premises and answering Respondent Town Municipal Council is ensuring that no damages caused to the environment during this process.

- III. Town Municipal Council Kundapura is giving recyclable plastic waste fraction to the local recyclers.
- IV. Town Municipal Council Kundapura is ensuring processing and disposal onnon-recyclable fraction of plastic waste in accordance with guidelines issued by Central Pollution Control Board (CPCB).
- V. Town Municipal Council Kundapura is continuously doing IEC activities regarding ban of Single Use Plastic (SUP), enforcing penalties for use, sale and store of SUP in town limits.
- VI. Town Municipal Council Kundapura is ensuring open burning of plastic waste does not take place by imposing fines at regular intervals.
- VII. The Town Municipal Council, Kundapura has framed by-laws to incorporate and implement the provisions of these rules.

10.It is submitted that the answering Respondent has made many schemes and maintenance of waste under the Solid Waste Management Rules 2016:

- I. The Town Municipal Council Kundapurais carrying out door to door collection of segregated solid waste from all households, commercial institutional and other non-residential premises.
- II. The Town Municipal Council Kundapura has adopted the solid waste management by-laws 2019.
- III. The Town Municipal Council Kundapurahas setup a 5 TPD Material Recovery Facility at SWM site, Kandavara village


Chief Officer
T.M.C., Kundapura

Kundapura Thaluk for processing dry waste collected from all households, commercial, institutional and other non-residential premises.

- VI. The Town Municipal Council Kundapura has setup Windrow and Vermicomposting method for processing wet waste collected from all households commercial, institutional and other non-residential premises.
- V. The Town Municipal Council Kundapura provided training on solid waste management to waste collectors. Sweeping of streets is carried out regularly "Pourakarmika".
- VI. The Town Municipal Council Kundapura collects and transports construction and demolition waste as per provision of C&D waste management rules 2016.
- VII. The Town Municipal Council Kundapura made adequate provision of funds for capital investment as well as O&M of solid waste management services in the annual budget.
11. It is submitted that this Respondent is taking continuous steps to ensure that no waste is dumped within its jurisdiction and that the Solid Waste Management Rules are complied with.
12. The answering Respondent Municipality has established:
- Material Recovery Facility (MRF) for dry waste.
 - Windrow and Vermicomposting facility for wet waste.


Chief Officer
T.M.C., Kundapura

- Mechanism for collection of construction and demolition waste.

13. It is submitted that adequate budgetary provisions have been made for solid waste management and regular street sweeping is carried out throughout the Municipality.

14. It is submitted that the answering Respondent has taken many actions within the jurisdiction/limits of Town Municipal Council Kundapura:

- I. Regular sweeping of roads and side lanes is undertaken and penalties are imposed on violators found dumping waste.
- II. On receipt of any complaint regarding waste dumping within its jurisdiction, immediate action is taken for removal and scientific disposal of such waste.

15. It is respectfully submitted that, to the best knowledge of the answering Respondent, no instance of environmental degradation or adverse impact upon water bodies, drainage systems, public spaces or any eco-sensitive areas within the territorial limits of the Town Municipal Council Kundapura has been reported or brought to the notice of answering Respondent. There have been no complaints from residents, regulatory authorities or any other alleging pollution, contamination or environmental harm arising out of improper waste management within the jurisdiction of answering Respondent.



Chief Officer
T.M.C., Kundapura

16. It is submitted that the answering Respondent is effectively carrying out its statutory duties relating to sanitation and waste management, ensuring that environmental standards are maintained and that no damage is caused to natural resources or ecological systems within its notified limits.


17. It is thus submitted that the Town Municipal Council Kundapura remains fully committed to ensuring proper environmental management and adherence to all applicable statutory norms within its territorial limits. The Municipality has consistently undertaken measures for scientific waste management, sanitation and environmental protection in accordance with the Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016.

18. It is submitted that answering Respondent holds the highest regard for the directions and authority of this Hon'ble Tribunal and shall faithfully comply with any order or direction that may be issued by this Hon'ble Tribunal, insofar as the same relates to and is enforceable within the statutory and territorial jurisdiction of the Town Municipal Council Kundapura.


Chief Officer
T.M.C., Kundapura

FOR RESPONDENT NO. 5
TOWN MUNICIPAL COUNCIL
KUNDAPURA

FILED BY


DARPAN KM
STANDING COUNSEL
STATE OF KARNATAKA

Date: 08.05.2026